

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

CP 31/2000 IN  
ORIGINAL APPLICATION NO:1147/94

TRIBUNAL'S ORDER

DATED:8.6.2001

Shri P.A. Prabhakaran counsel for the applicant. Shri M.I. Sethna with Shri V.D. Vadhavkar counsel for the respondents.

This C.P. has been filed on the ground that Shri B.Mishra and Shri W.Hasan had wilfully disobeyed the order dated 11.8.1999 by not disposing of the representation within the time they should have. Although an order was passed by this Tribunal on 11.8.1999 whereby the applicant was allowed to make representation, According to applicant he made representation on 18.10.1999, which date is being disputed by the respondents. The applicant states that the respondents have wilfully disobeyed the order by not disposing of the representation within the time allowed. The applicant filed this C.P. on 9.6.2000 on which notice was issued on 25.8.2000. It is not disputed now that the representation was partly disposed of on 29.3.2000 and final order was passed on 16.8.2000. Shri Prabhakaran appearing for applicant has also stated that the applicant

B. *Shrivastava*

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does not want to press this application. Here, we would like to observe that once notice is issued then the contempt matter is ~~is~~ between the contemner and the Tribunal but in this case we would not like to proceed further as on perusal of the application and the reply we are satisfied that there is substantial compliance of the order passed by this Tribunal. Hence, the notice is liable to be dis-charged. The notice issued to the respondents is dis-charged. No order as to costs.

B.N.Bahadur

(B.N.Bahadur)  
M(A)

*B.Dikshit*

(B.Dikshit)  
VC

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